

D.No 675

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**FAMILY COURT, CHURU
NOTIFICATION**

Date:-28.05.2019

Applications in prescribed format are invited from the eligible persons for appointment as Counsellors against the two vacant posts in Family Court of Churu on following terms and conditions:

1. Qualification

Applicant must possess following qualification as required under Rule 8(2) of Family Court (Rajasthan) Rules, 1991:-

(i) Degree in Social Science such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in Law; and

(ii) At least five years experience in field work/ research or of teaching in Government department or in a college/ university or a comparable academic institute, with special reference to problems of women and children

Or

Five Years experience in examination and /or application of Central/ State Laws relating to marriage, divorce, maintenance, guardianship and adoption and other family disputes:

Provided that the High Court may, in exceptional; circumstances, relax the minimum academic qualification:

Provided further that preference may be given to women having the requisite qualification:

Provided also that preference shall be given to a candidate who has been an officer of District Judge Cadre or has experience of counselling in family matters.

2. Salary, Allowances & other terms and conditions

(i) The Counsellors shall be entitled to receive the fee and other allowances at such rates as may, from time to time be determined by the State Government in consultation with the High Court.

(ii) The Counsellor shall not be paid any fee or expenses be any party to the case.

(iii) The Court may assign any work to a Counsellor for assisting it in discharging its functions under the act.

(iv) The Counsellor or the person associated with the Court under sub-rule (5) of rule 8 shall not act or plead for a party to a case or proceeding but shall generally assist the Court in reaching peaceful and amicable settlement of the dispute.

(v) The Counsellor, entrusted with any petition, shall,-

- (a) Attend the Court as and when required by the judge of the Family Court
 - (b) Aid and advise the parties regarding settlement of the subject-matter of dispute or any other part thereof;
 - (c) Help the parties in reconciliation.
 - (d) Submit report or interim report, at the case may be required by the Court;
 - (e) Perform such other functions as many be assigned to him by the Family Court, from time to time.
- (vi) The Counsellor in performing his functions shall be guided by such general or special directions as may be given by the Court, from time to time.


परिवारिक न्यायालय, चूरु (राज.)

Explanation: The Term "Counsellors" in this rule shall include the persons associated with the court under sub-rule (5) or rule 8

Applications in prescribed format shall be submitted/ sent to the judge of the Family Court, Churu latest by 28-06-2019

Prescribed format can be downloaded from the official website (<https://districts.ecourts.gov.in/churu>) of District Court, Churu

Family Judge,
Churu

परिवारिक न्यायालय, चूरु (राज)

Copy forwarded to the following for necessary information:-

1. Principal Secretary to Hon'ble the Inspecting Judge Mr. Justice mohammad Rafiq, Rajasthan High Court, Jodhpur / जयपुर Bench Jodhpur
2. The Hon'ble Registrar General, Rajasthan High Court, Jodhpur
3. Hon'ble Distt.judge, Churu
4. The Distt. Collector, Churu
5. The Bar President, Churu

Copy forwarded to the following for necessary actions:-

1. System Officer, District and Sessions Court, Churu For uploading the same on the official website of District Court, Churu
2. The Editor, Rajasthan Patrika/ Dainik Bhaskar, Churu
3. Public Relation Officer, Churu
4. Sr. Munsarim, District and Sessions Court, Churu to display the vacancy on Notice Board Of District and Sessions Court, Churu

D.N.O 675
28/5/19

Family Judge,
Churu

परिवारिक न्यायालय, चूरु (राज)

To

Judge
Family Court,
Churu

Affix a
Passport
size
coloured
photo

1. APPLICANT'S NAME :
2. NAME OF FATHER/HUSBAND :
3. DATE OF BIRTH :
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward):- (also attach the required certification)

NAME OF EXAM	NAME OF UNIVERSITY	YEAR OF PASSING	PERCENTAGE OF MARKS

5. EXPERIENCE:
(Give detail of experience in the field of Social and Family Welfare, also attach the required certification as required under rule 8(2) of the Family Court (Rajasthan) Rules, 1991)
6. PERMANENT ADDRESS :
7. ADDRESS FOR CORRESPONDENCE :
8. MOBILE NO. :
9. E-mail ADDRESS:
10. If enrolled as Advocate give enrollment No.
(Attach copy of enrollment Certificate)
11. If you have ever worked as counsellor in family court :
(Provide details of Family Court & Year and attach a copy of order by which you were appointed).
12. (i) Whether any Criminal prosecution is pending against you?
(ii) Have you ever been convicted by Criminal Court?
(if Yes, then given details)
13. Whether any case of your concerned is pending in this Family Court?

Date :-

(Name and signature of applicant)

Declaration

I hereby declare that all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

Date :-

(Name and signature of applicant)

Place :-